

ITEM NO.6

COURT NO.4

SECTION IIB

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).2006/2011

(From the judgement and order dated 15/12/2010 in  
14594/2010 of The HIGH COURT OF GUJARAT AT AHMEDABAD)

CRLMA No.

JIGNESH NATVARLAL PADHIYAR

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

(With appln(s) for bail and office report)

Date: 31/05/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI  
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD  
(VACATION BENCH)For Petitioner(s) Mr.Amar Dave, Adv.  
Ms.Anne Mathew, Adv.

For Respondent(s) None

UPON hearing counsel the Court made the following  
O R D E R

On 25.04.2011, the case was adjourned at the request of the learned counsel appearing for the State of Gujarat and it was specifically directed that the case be listed during summer vacation. However, no one has appeared on behalf of the State of Gujarat to assist the Court.

We have heard Shri Amar Dave, learned counsel appearing on behalf of the petitioner and carefully perused the record.

Keeping in view the fact that four of the co-accused have been granted bail by the High Court and the petitioner's case is

2

substantially similar, we direct that the petitioner shall be released on bail on furnishing a personal bond in a sum of Rs.2,00,000/- with two sureties of Rs.1,00,000/- each to the satisfaction of the trial Court.

The special leave petition is disposed of in the manner indicated above.

(Satish K.Yadav)  
Court Master

(Phoolan Wati Arora)  
Court Master

3

ITEM NO.6(1)

COURT NO.4

SECTION IIB

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4012/2011

(From the judgement and order dated 06/12/2010 in  
14585/2010 of The HIGH COURT OF GUJARAT AT AHMEDABAD)

CRLMA No.

SHAMMU @ SHAMBHU A.H.NURUL HASAN SAIYED  
VERSUS

Petitioner(s)

STATE OF GUJARAT

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned order  
and bail)

Date: 31/05/2011

This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI  
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD  
(VACATION BENCH)

For Petitioner(s) Mr.Shail Ahmed Syed, Adv.  
Mr. Anil K. Chopra,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Heard Shri Shakil Ahmed Syed, learned counsel appearing  
on behalf of the petitioner and carefully perused the record.

Keeping in view the fact that four of the co-accused have  
been granted bail by the High Court and the petitioner's case is  
substantially similar, we direct that the petitioner shall be  
released on bail on furnishing a personal bond in a sum of  
Rs.2,00,000/- with two sureties of Rs.1,00,000/- each to the  
satisfaction of the trial Court.

The special leave petition is disposed of in the manner  
indicated above.

(Satish K.Yadav)  
Court Master

(Phoolan Wati Arora)  
Court Master